

IN THE CENTRAL

12

COMMISSION OF QUERIES AND COMPLAINTS

AT HYDERABAD

O.A. 760/94.

Dt. of Decision : 5.7.94.

Mr. V.V. Janakeshwarudu

.. Applicant.

Vs

1. The General Manager,
Telecommunication,
Dept. of Telecommunication,
Visakhapatnam.
2. The Divisional Engineer,
Telecommunication,
Narasinga Rao Pet,
Anakapally.
3. The Sub-Divisional Officer,
Telecommunications,
Anakapally.

.. Respondents.

Counsel for the Applicant : Mr. P. Raghuram

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

DA.760/94

Judgement

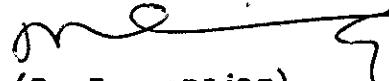
(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

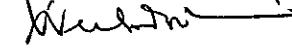
Heard Sri P. Raghuram, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. This OA is filed challenging the impugned order dated 31-5-1994 as per memo No.E-53/91-94/158 issued by the Divisional Officer (R-2) whereby one month's notice was given to the applicant retrenching him from service by stating that his name was not sponsored by Telecom District Manager.

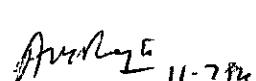
3. The applicant was engaged as Casual labour subsequent to 1-6-1989. It was challenged on various grounds. It is now stated for the respondents that the said order dated 31-5-1994 is not acted upon and the applicant is still continued in service.

4. Hence, the OA had become infructuous and accordingly it is dismissed at the admission stage.


(R. Rangarajan)
Member (Admn)


(V. Neeladri Rao)
Vice Chairman

Dated : July 5, 1994
Dictated in Open Court


Dy. Registrar (Judl)

Copy to:-

1. The General Manager, Telecommunications, Dept. of Telecommunications, Visakhapatnam.
2. The Divisional Engineer, Telecommunication, Narasinga Rao Pet, Anakapally.
3. The Sub-Divisional Officer, Telecommunications, Anakapally.
4. One copy to Sri P. Raghuram, Advocate Plot. No. 1361, Road. No. 45, Jubille Hiss, Hyd-500 034.
5. One copy to Mr. N.R. Devaraj, Sr. OGSC, CAT, Hyd.
6. One copy Library
7. One spare.

kku.


P. Raghuram

04-760/94

TEMED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G RPHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 5-7-1994.

ORDER/JUDGMENT:

M.A./R.A./C.A. NO.

in

O.A.NO. 760/94

T.R.NO.

H.P.

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

